

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 115

CP (IB) No. 21/Chd/Hry/2023

IN THE MATTER OF:

Teemage Builders Pvt. Ltd.

...Petitioner

Vs.

G.P. Realtors Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 08.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner:

Mr. R. Vidhya Shankar, Advocate

For the Respondent:

Mr. Anand Chhibbar, Senior Advocate

Mr. Vaibhav Sahni, Advocate

Mr. Shikhar Sarin, Advocate

ORDER

Reply has been filed by Ld. Counsel for the Respondent vide Diary No. 00474/5 dated 23.01.2024, Rejoinder has been filed by Ld. Counsel for the Petitioner vide Diary No. 00474/8 dated 06.03.2024, Written submissions have been filed by Ld. Counsel for the Petitioner vide Diary No. 00474/7 dated 06.03.2024. All are taken on record. Ld. Counsel for the respondent is directed to file short written submissions at least one week before the next date of hearing with a copy in advance to the counsel opposite. List the matter on 30.05.2024 in the supplementary list.

Sd/-

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Preeti

(HARNAM SINGH THAKUR)
MEMBER (J)